

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SUNDAY, THE FIFTEENTH DAY OF MAY, TWO THOUSAND AND TWENTY TWO
: PRESENT :

THE HONOURABLE DR JUSTICE K. MANMADHA RAO

CRL.P.(SR)No. 4742 of 2022



Between:-

- 1.Sri VPNR Prasad, S/o. V.P. Subbaiah
- 2.MR. Velichala Srinath, S/o. Late V. Sridhar Rao
- 3.Sri Rapuru Sambasiva Rao, S/o. R. Koteswara Rao
- 4.Sri Yeddalapudi Vinay Kumar, S/o. Late Venkaiah
- 5.Sri Gaddamsety Suresh Kumar, S/o. Sriramulu
6. Sri A. Muni Sankar S/o. Venkatamuni
- 7.Sri B. Koeswara Rao, S/o. Venkatamuni

.....Petitioners/Accused

AND

The State of Andhra Pradesh, Through Station House Officer,
Chittoor I Town Police Station, Chittoor District, Represented by its
Public Prosecutor, High Court of Andhra Pradesh at Amaravati

.....Respondent/Complainant.

Petition filed under Section 438 of Cr.P.C. praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to enlarge the petitioners/Accused on bail, in the event of their arrest, in Crime No. 111 of 2022 of Chittoor I Town Police Station, Chittoor District.

The petition coming on for hearing, upon perusing the memorandum of grounds filed in support thereof and upon hearing the arguments of Smt S. Pranathi, Advocate for the Petitioners and of the Asst. Public Prosecutor on behalf of respondent/State, the Court made the following

ORDER :-

(taken up the matter by way of House Motion)

“This Criminal petition is filed under Section 438 of Code of Criminal Procedure, 1973 (for short “Cr.P.C.”) seeking to enlarge the petitioners on bail in the event of their arrest in connection with Crime No. 111 of 2022 on the file of Chittoor I Town Police Station, Chittoor District.

Hear Mr. Dammalapati Srinivas, learned Senior Counsel appearing for the petitioners and learned Assistant Public Prosecutor appearing for the respondent State.

During hearing, learned Assistant Public Prosecutor opposed to grant any interim relief also.

Having regard to the facts and circumstances of the case and in view of the submissions made by both the leaned counsels, the respondent-Police is directed not to take any coercive steps against the petitioners till 18.05.2022.

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At request of learned Assistant Public Prosecutor, for getting instructions, post on 18.05.2022 at 11.00 A.M.”

//TRUE COPY//

ASSISTANT REGISTRAR


for ASSISTANT REGISTRAR 15/5

To

1. The Station House Officer, Chittoor I Town Police Station, Chittoor District.
2. Two CCs to the Public Prosecutor, High Court of A.P., at Amaravati(OUT)
3. One CC to Smt S. Pranathi, Advocate(OPUC)
4. One spare copy.

TKK

HIGH COURT

DR.KMR.J

DT.15-05-2022.

INTERIM
ANTICIPATORY
BAIL ORDER

CRL.P.No. (SR)No. 4742 of 2022

DIRECTION

